Rule 377

The Lt. Governor represents the Central Government in Union territories and therefore, has been given powers The Governor also represents the Central Government but Governors have no other powers under the Constitution as Lt Governors have If my hon'ble friend refers to the Lt Governor's powers under the Union Territories Act then he will find that there is a diffe ence and this is what we are examining All the legal aspects will be looked into when the report comes here Then we will be in a position to give our definite views

Matters under

14.28 hrs

MATTERS UNDER RULE 377

(i) Reported Return of Chinese Trained underground guerillas

MR. DEPUTY-SPEAKER: Now, we wilt take up matters under Rule 377 Mr. Venkatasubbaiah

SHRI A BALA PAJANOR (Pondicherry) Mr Deputy Speaker, I will hardly take one minute Please allow me. I am the only member coming from that area

** (Interruptione)

MR. DEPUTY-SPEAKER: Nothing will go on record I have already called Mr. Venkatasubbaiah to raise a matter under Rule 377. I cannot make an exception if I make an exception in your case then I will have to make exception in other cases. I know your interest in the matter but I cannot transgress the rules of the House Please take your seat.

SHRI P VENKATASUBBAIAH (Nendyal). Sir, it is stated that in

1976 a group of about 26 youthe had crossed over to Tibet under the leadership of one Shri Vishweshwar to take training in guerilla wartare. They were all Meities (Non-tribal Manipuris), some of whom are beheved to have returned here sometime ago with the intention to create panic and disrupt the law and order situation 'to popularise their demand for an independent Manipur" The statement of the Education Minister of Manipur is that the recent murders of Policemen and looting of a bank in Manipur are no less crimes Their nature indicated the hand of an organised group which needed both arms and money The killing of two policemen in Imphal with the obvious purpose of taking away arms, the looting of a bank in the town immediately thereafter, and the subsequent killing of two more riflemen near the Burma border, which was the point of crossing over to the other side by the underground elements, could well be linked up

MR. DEPUTY-SPEAKER Dr. Vasant Kumar Pandit—not here. Shri Nathu Singh.

- (ii) REPORTED LOSS OF LIFE AND PRO-PERTY CAUSED BY FLOODS IN SOME DISTRICTS OF RAJASTHAN
- " भी भन्यू सिंह (दौला) · उपाध्यक्ष महोदय, मैं भाष की भन्मति से नियम 377 के तहत निम्मिसिस्त मामला सदन में उठाना बाहता हूं।

राजस्थान भारत का वह सभागा प्रदेश है जहां कभी स्वा, कभी बाद, कभी सकास साथि पढते ही रहते हैं। पिछले कई क्यों से वहां बाद झा रही है। कई जिले बाद से सत्यधिक प्रभावित होते हैं। लेकिन झाज तक वहां कोई भी उस बाड का स्थायी हल नहीं

^{**}Not recorded.

[श्री न थू सिह]

निकाला गया। लाखों रुपये हर वर्ष स्रकाल

राहत कार्य के नाम पर वहां खर्च किये जाते हैं।

यदि उस रुपये को योजना बना कर खर्च किया जाता तो ग्राज तक उस समस्या का स्थायी समाधान हो गया होता। इस वर्ष भी पहले की भांति ही राजस्थान में ग्रत्यधिक बाढ़ श्रायी है लेकिन इस बार एक विचित्र स्थिति राजस्थान की बन गई है। इस बार उन स्थानों पर भी, उन क्षेत्रों में भी बाढ़ आ गई जहां पहले लोग पानी के लिए तरसते थे। जो क्षेत्र, जो जिले हमेशा सुखे की स्थिति का सामना करते थे ग्राज उन जिलों को भारी बाढ़ का सामना करना पड़ रहा है। राजस्थान के लगभग 8 जिले तो इस बाढ़ से इतने अधिक प्रभावित हो चुके हैं कि वहां माल व जान की भारी हानि हुई है। लाखों लोग प्रभावित हुए हैं। बीमारियां बढ़ रही हैं। हजारों मकान गिर गए। मवेशी मर गए। खेत डूब गए। फसल नष्ट हो गयी। गांव पानी में डूब गए। बांध टूट गए। नदियां उफन रही हैं। चार चार, पांच पांच फुट पानी भरा हम्रा है। लोग पानी से घिर गए हैं। ऐसी स्थिति का सामना राजस्थान को पहले कभी नहीं करना पड़ा। 1924 के बाद सब से ग्रधिक बाढ़ इस बार ग्राई है। राज्य सरकार इस बारे में काफी चिन्तित है। कुछ कर भी रही है। लेकिन केवल यह पर्याप्त नहीं है। मैं स्वयं अपने क्षेत्र का दौरा कर के श्राया है। तहसींल बेराठ, शाहपुरा, कोट-पुत ी, प्रागपुरा, पावटा, जमवा, रामगढ़ स्रादि क्षेत्रों में भारी नुकसान हुम्रा है। लगातार वर्षा के कारण खतरा घटने के बजाय बढ़ ही रहा है। ग्रतः मैं केन्द्र सरकार से निवेदन करता हूं भ्रौर मांग करता हूं, प्रधान मन्त्री जी से निवेदन करता हूं कि वे स्वयं इस विषय में रुचि ले कर राजस्थान को इस भयानक स्थिति में से उबारने के लिए विशेष सहायता केन्द्र से प्रदान करें। श्रीर युद्ध स्तर पर सह्यथता कार्य प्रारम्भ कराएं जिस से जन-धन की हानि होने से बचाया जा सके।

(iii) NEED FOR OLD AGE PENSION TO
AGRICULTURAL LABOURERS AND LAND-

LESS POOR FARMERS

SHRI RAJ KRISHNA DAWN (Burdwan): Mr. Deputy Speaker, Sir, I am raising under Rule 377 the following matter of urgent public importance for the consideration of the House.

India is basically a country of agriculture but millions of agricultural labourers have to earn their daily bread by doing inhuman labour till Though India is an agricultural country, members of the other communities, workers, Government employees and others in big establishments, apart from the poor farmers and agricultural labourers, enjoy privilege of pension and handsome monetary benefits like provident fund, gratuity, etc. at the old age which supports them at the fag end of their lives.

So far, both State and Central Governments have framed rules to help only the people belonging to the nonfarmers group, resulting in the true owners of our agricultural country. the farmers, becoming neglected and deprived of all necessities of life. In every village thus numerous helpless overaged farmer brethern are struggling hard to survive in a very painful way till the last day of their lives decided by the Almighty. Sometimes they pass their days with half meal and sometimes they do not get it even. In order to rub off such serious disparity in our society and to usher in a new life to the agricultural labourers, the Central Government should frame a rule to implement the minimum old age pension, ncessary at the fag end of their lives, to agricultural farmers and labourers after 65 years of age. Otherwise we will not be able to stop the death of thousands of farmers and agricultural labourers due to starvation. The faragricultural labourers and our country are this demand to the Janata Government through their elected representatives to eliminate such disparity.